

2825 libraries, 2879 art and culture rooms, 1399 drinking water facilities, 4226 toilets have been sanctioned. Out of these 48 schools are functional. In addition to these 3689 additional classrooms, 1794 science labs, 1593 computer labs, 1969 libraries, 1911 art and culture rooms, 1232 drinking water facilities and 2860 toilets have been constructed.

(b) Since the inception of RMSA, an amount of ₹ 120979.11 lakh was approved/sanctioned to the State of Andhra Pradesh for opening of new schools and strengthening of existing secondary schools.

Human Rights Courts in each district

3745. SHRI B. LINGAIAH YADAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the reasons for delay in setting up of exclusive Human Rights Courts in each district and appointing special public prosecutors in them; and

(b) the corrective steps proposed to be taken in future in each State?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) The courts at District and Subordinate Judiciary level including special courts and human rights courts are established by the respective State Governments in consultation with the concerned High Courts, as per their need and resources. Under Section 30 of the Protection of Human Rights Act, 1993, the State Governments for the purpose of providing speedy trial of offences may with the concurrence of Chief Justice of the concerned High Court, by a notification specify a Court of Sessions in each district a Human Rights Court to try the offences arising out of the violation of Human Rights. It is, therefore, upto the respective State Governments to decide as to the need for setting up of Human Rights Courts, with the concurrence of the Chief Justices of the concerned High Courts.

(b) Does not arise in view of (a) above.

Putting deliberations in public domain

3746. SHRI C. M. RAMESH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to consider that the deliberations in the Multi-Member Election Commission of India may be put in public domain to make it more transparent and if so, the details thereof and if not, the reasons therefor; and